

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 108
(IB)-613(ND)/2019**

Under Section: 7 of IBC.

In the matter of:

State Bank of India

....**Applicant**

Vs.

Shri Lal Mahal Ltd

....**Respondent**

Order delivered on 18.10.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant

: Mr. Ankur Mittal, Adv.
Mr. Karan Setiya, Adv.

For the Respondent

: Mr. Krishnendu Dutta, Adv.
Mr. Ayush Agrawal, Adv.
Mr. Mangesh Krishna, Adv.
Mr. Vikrant Singh, Adv.
Mr. Rahul Gupta, Adv.

ORDER

During the arguments, it was mentioned that the applicant and respondent have served certain additional document to each other.

The applicant has served two sets of documents alongwith affidavit and respondent also has served two sets of documents to the applicant. All these documents have not come on record neither prior permission were sought from the Bench by the either side. Today an

oral request is made to permit them to file and bring the said documents on record. Permission is granted to file the said documents with the caveat that this kind of filing without proper permission should not be repeated. Response, if any, be filed within three days, with copy in advance to the other side. List on 30.10.2019 at 2:15 p.m. for further consideration.

Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

Vaishali